

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

C.A. 35/95 in
R.A./29/94 in
O.A. NO./332/94
T.A. NO.

DATE OF DECISION 25th July, 1995

Shri Suresh M.Joshi

Petitioner

Mr.V.M.Dhotare

Advocate for the Petitioner (s)

Versus

Union of India & ors.

Respondent

Mr.Akil Kureishi

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. N.B.Patel

Vice Chairman

The Hon'ble Mr. K.Ramamoorthy

Member (A)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

NO

Shri Suresh M.Jeshi
 Sarangpur Daultkhana,
 Nr.Avdich Ni Wadi,
 Ahmedabad.

Applicant

Advocate Mr.V.M.Dhotare

versus

1. Union of India,: Through :
 S.C.Mahalik,
 Director General,
 Sansad Marg,
 New Delhi.
2. Shri S.T.Baskeran,
 Chief Post Master General,
 Gujarat Circle,Ahmedabad.
3. Shri U.C.Mansuri,
 Sr.Superintendent of RMS,
 A.M. Division,
 Ahmedabad.
4. Shri B.J.Senkamble,
 RMS, AM Division,
 Ahmedabad.

Respondents

Advocate Mr.Akil Kureshi

ORAL ORDER

C.A. 35/95 in

R.A. 29/94 in

O.A.332/91

Date: 25-7-1995

Per Hon'ble Mr.N.B.Patel

Vice Chairman

We are not convinced that there is
 any wilful disobedience on the part of the department
 of the order dated 11-10-1994 passed by this Tribunal

in R.A.29/94 in O.A.332/94. This is so, because the reply filed by the department shows that inquiry proceedings are instituted against the applicant in 1994 and, what is in effect/stated by the department is that, according to them, the applicant is not entitled to claim back-wages at this stage i.e. while the inquiry is pending against him. This can be said to ~~be~~ be the decision taken by the department and what the order in the R.A. required them to do was to take decision in the matter within a period of 3 weeks. Contempt are proceedings/closed. Notice discharged.


(K.Ramamoorthy)
Member (A)


(N.B.Patel)
Vice Chairman

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